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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 559 OF 2010
CUTTACK, THIS THE 24th DAY OF September, 2010

Ananga Kumar Samanta.....Applicant

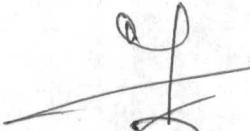
Vs.

Union of India & OtsRespondents

FOR INSTRUCTIONS

1. Whether it be referred to the Reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ?

(C.R.MOHAPATRA)
MEMBER (ADMN.)


(M.R.MOHANTY)
VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 559 OF 2010
CUTTACK, THIS THE 24th DAY OF September, 2010

CORAM :

HON'BLE MR. M.R.MOHANTY, VICE-CHAIRMAN
HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)

.....
Sri Ananga Kumar Samanta, aged 51 years, S/o Late Krushna Chandra Samanta, at/PO: Kalarabanka, Via: Raghunathpur, Dist: Cuttack, presently working as T.b.O.P.P.A., Circle Piring Unit, O/o C.P.M.G., At/PO: Bhubaneswar, Dist: Khurda, -751001.

.....Applicant

By the Advocates – Mr. P.K.Padhi.

-Versus-

1. Union of India, represented through it'sDirector General of Posts, Dak Bhawan, Sansad Marg, New Delhi, 110001.
2. Chief Post Master General, Orissa Circle, At/PO: Bhubaneswar, Dist: Khurda, 751001.
3. Director of Postal Serices (Hqrs), O/O Chief Post Master General, Orissa Circle, At/PO: Bhubaneswar, Dist: Khurda, 751001.
4. Senior Post Master, Cuttack G.P.O., At/PO: Cuttack G.P.O., Dist: Cuttack, 753001.

... Respondents

By the Advocates - Mr. U.B.Mohapatra.

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ORDER (ORAL)

HON'BLE MR. M.R.MOHANTY, VICE-CHAIRMAN:

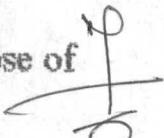
Heard Mr. P.K.Padhi, Ld. Counsel for the Applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Govt. of India (to whom a copy of this O.A. has already been supplied) and perused of the materials placed on record.

2. The Applicant represented to the authorities seeking certain service benefits. By way of filing the present O.A. (on 14.06.2010) under Section 19 of the Administrative Tribunals Act, 1985, the Applicant has prayed as under:

“....direct the Respondents to fix the pay of Applicant in T.B.O.P. cadre taking into consideration the period of service rendered in Departmental Canteen of Cuttack G.O. and antedate the T.B.O.P. and grant 2nd ACP/BCR after taking into consideration the period of service rendered in Departmental Canteen of Cuttack G.P.O.

And any other order(s) as the Hon'ble Tribunal deems just and proper in the interest of justice.”

3. Since, this is the positive case of the Applicant that his grievances, as raised in his representation under Annexure-A/6 dated 22.02.2010, is still pending undisposed with the Respondents, we hereby, without any waste of time, dispose of



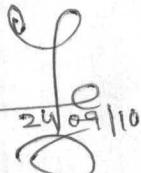
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this case, by remitting the matter to the Respondents; who should consider the grievances of the Applicant (as raised in his representation and in the present O.A.) and do needful/pass a reasoned order (as due and admissible under the Rules) within a period of 90 days from the date of receipt of a copy of this order, under intimation to the Applicant.

4. Send copies of this order to the Respondents (along with copies of the O.A.) by Registered/Speed Post at the cost of the Applicant. Mr. Padhi, Ld. Counsel for the Applicant undertakes to deposit the required postages in course of the day.

5. Free copies of this order be sent to the Applicant and also be supplied to the Ld. Counsel appearing for the parties.


(C.R.MOHAPATRA)
MEMBER (ADMN.)


24/09/10
(M.R.MOHANTY)
VICE-CHAIRMAN

RK